

**MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO.10/08
HELD ON 07.03.2008 AT 2.30.00 PM UNDER THE CHAIRMANSHIP OF SHRI
R.S.GUJRAL, DGFT.**

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given in **Annexure-I**.

Individual cases taken up for discussion and decisions are as under and elaborated in **Annexure-II**

S.No.	Name of the firm	File Number	Subject/Request	Decisions
1.	M/s. Prag Copigraph Pvt. Ltd., Mumbai	01/94/180/396/AM08/PC-I	Revalidation of Advance Lic. No. 0310330384 dt. 17.05.2005	Approved
2.	M/s. Kobian Exports India Ltd., Silvasa	01/94/180/526/AM08/PC-I	Revalidation of Advance Lic. No. 0310265948 dt. 28.04.04	Approved
3.	M/s. Alchem International Ltd., New Delhi	01/94/180/515/AM08/PC-I	Extension in EO period against Adv. Lic. No. 0510109975 dt. 28.11.03 for six months.	Approved
4.	M/s. Cepham Millk Specialities Ltd.,	01/83/218/14/AM00/DES-VI/III	Request for extension in EO for following adv. Licenses: a) M/s. Cepham Organic Ltd., (i) 34936003 dt. 20.4.2005 (ii) 2049026 dt. AM03 (iii) 2308855 AM05 (iv) 2321593 dt. 23.11.93 (v) 0544518 dt. 22.2.95 b) M/s. Cepham Laboratoeis Ltd., (i) 3493604 dt. AM95 (ii) 3488604 dt. Not given © M/s. Cebon Ikndia Ltd., (i) EPCG lic. No. P/CG/2133946 dt.	Approved

			6.3.95 (d)M/s. Rajasthan Antibiotics Ltd., (i) 02272201 dt. 7.7.95 (ii) 02270687 dt. 23.12.95 (iii) 1526449 dt. 98 (iv) 1521433 dt. Not given	
5.	M/s. Rusan Pharma Ltd., Mumbai	01/83/162/00860/AM 08/DES-III	For EOP extension by waiving the composition fee against adv. Lic No. 0310110641 dt. 19.11.2001	Approved
6.	M/s. Sanya Plastics, Mumbai	01/60/162/ 248/AM08/ EFGC(PRC)	Revalidation against adv. Lic. No. 0310320464 dt. 9.03.05	Approved
7.	M/s. Niveditha Exmin Pvt. Ltd.,	01/92/180/178/AM08/ PC-II	Condonation of procedural lapse in not obtaining prior permission of customs for sub-contracting production process.	Approved
8.	M/s. Pyramid Plastics, Mumbai	01/94/180/658/AM08/ PC-I	Revalidation against adv. Lic. No. 0310281648 dt. 19.07 2004.	Approved
9.	M/s. Prachi P:harma Pvt. Ltd., Mumbai	01/94/180/590/AM08/ PC-I	Revalidation against adv. Lic. No. 0310242541 dt. 17.12 2003.	Approved
10.	M/s. Continental Carbon India Ltd., Ghaziabad	01/94/180/636/AM08/ PC-I	Revalidation against adv. Lic. No. 0510137817 dt. 14.9.2004.	Approved
11.	M/s. Sterlite Optical Technologies Ltd., Aurangabad	01/94/180/947/AM08/ PC-I	Clubbing of adv. Lic. No. 0310202087 dt. 14.05 2003 ii). 310182060 dt. 3.2.2003.	Approved
12.	M/s. Shalina Laboratories P. Ltd., Mumbai.	01/60/162/452/AM 08/ EFGC(PRC)	EOP extension for regularization purposes against advance lic, No. 0310310820 dt. 22.1.2005	Rejected

13.	M/s. Teletube Electronics Ltd., Ghaziabad	01/94/180/668/AM08/PC-I	EOP extension against adv. Lic. No. 0510126880 dt. 25.5.2004	Approved
14.	M/s. Voltas Limited, Mumbai	01/60/162/467/AM 08/EFGC(PRC)	Clarification about validity of import licences for cancellation of ITC Bonds under which consignments were provisionally cleared.	Rejected
15.	M/s. Lupin Ltd., Mumbai	01/60/162/449/AM 08/EFGC(PRC)	Extension of export obligation period against advance licence No. 0310411308 dt. 7.12.2006	Rejected
16	M/s. EPIC Enzymes, Pharmaceuticals & Industrial Chemicals, Mumbai	01/60/162/466/AM 08/EFGC(PRC)	Revalidation against advance licence No. 0310275635 dt. 18.06.2004	Approved
17.	M/s. EPIC Enzymes, Pharmaceuticals & Industrial Chemicals, Mumbai	01/60/162/465/AM 08/EFGC(PRC)	Revalidation against advance licence No. 0310300569 dt. 03.11.2004	Approved
18.	M/s. Om International, Mumbai	01/94/180/713/AM08/PC-I	EOP Extension against advance licence No. 05310226904 dt. 24.9.2003 for regularization purposes.	Approved
19.	M/s. Alpha Technical Services Private Ltd., N.Delhi	01/93/180/058/AM08/PC-I(B)	Permission for import of at least six units of Mixer Model 3.T4 from Metalgalante Srl Italy without insistence on ARAI certification.	Rejected
20.	M/s. S.K. Age Exports, Mumbai	01/60/162/483/AM 08/EFGC(PRC)	EOP Extension against advance licence No. 0310255796 dt. 01.3.2004 for regularization purposes.	Approved
21.	M/s. Emami Limited, Kolkatta	01/60/162/350/AM 08/EFGC(PRC)	Revalidation against advance licence No. 0210072638 dt. 10.12.2004	Approved
22.	M/s. Tilda Riceland (P) Ltd., Gurgaon	01/53/8/46/AM-08/T-1/ILS	Grant of Import licence with stock and sale condition	Approved

23	M/s. Marine Electronics and Navigation System (P) Ltd., Mumbai.	01/53/162/967/M-32/AM08/ILS	Grant of import licence for import of one X-Band BME Radar ARPA 252/6/M/FS	Deferred
24.	M/s.Sun TV Network Limited, Chennai	01/53/8/515/M07/S-101/Import Cell	For deletion of condition imposed on one Pre-owned Challenger-604 and One No. Bombardier Challenger-605 against import licence No.s. 0450000361 dt. 08.01.2007 and 0450000360 dated 05.01.2007	Approved
25.	M/s. Rashtriya Metal Industries Ltd., Mumbai	01/60/160/484/AM08/EFGC(PRC)	Regarding revalidation of advance Licence No. 0310319848 dt. 3.3.2005	Approved
26.	M/s. Shreechem Pharmaceuticals Pvt. Ltd., Mumbai	01/60/160/339/AM08/EFGC(PRC)	EOP Extension in advance authorization No. 0310318428 dt. 24.2.2005.	Rejeced
27.	M/s. Riddhi Pharma, Ankleshwar	01/60/162/242/AM 08/EFGC(PRC)	Request to consider import already made in the import licence No. 345000006 dt. 1.06.2007 for restricted category issued subsequently.	Rejected
28.	M/s. Godavari Sugar Mills Ltd., Mumbai	01/60/162/495/AM 08/EFGC(PRC)	Regarding export obligation period extension in advance licence No. 0310304378 dt. 30.11.2004.	Approved
29.	M/s. Gandhi Industrial Corporation, Mumbai	01/60/162/497/AM 08/EFGC(PRC)	Regarding revalidation of advance licence No. 0310323071 dt. 24.03.2005	Approved
30.	M/s. M.J. Biopharm Pvt. Ltd., Mumbai	01/60/162/30/AM 08/EFGC(PRC)	Regarding export obligation period extension in advance lauthorisation No. 0310247400 dt. 14.1.2004.	Approved
31.	M/s. Komit International, Mumbai	01/60/162/426/AM 08/EFGC(PRC)	Regarding revalidation of advance licence No. 0310300401 dt. 03.11.2004	Approved
32.	M/s. Godavari Sugar Mills Ltd., Mumbai	01/94/180/842/AM08/PC-I	Regarding export obligation period extension against advance licence No. 0310279976 dt. 09.07.2004.	Approved

33.	M/s. Balmer Lawrie-Van Leer Ltd., Mumbai.	01/60/162/513/AM 08/ EFGC(PRC)	Regarding revalidation of advance licence No. 0310310401 dt. 03.1.2005	Approved
34.	M/s. SSP (P) Ltd., Faridabad	01/60/162/470/AM 08/ EFGC(PRC)	Regarding revalidation of advance licence No. 0510154759 dt. 31.3.2005	Approved
35.	M/s. Lupin Ltd., Mumbai	01/60/162/514/AM 08/ EFGC(PRC)	Regarding EOP for regularization purposes in Adv. Lic No. 0310300796 dt. 4.11.04	Rejected
36.	M/s. Hindustan Composite Ltd., Mumbai	01/60/162/204/AM 08/ EFGC(PRC)	EOP extension against advance licence No. 0310136483 dt. 3.5.02	Approved
37.	M/s. - do -	01/60/162/205/AM 08/ EFGC(PRC)	EOP extension against advance licence No. 0310149587 dtt. 24.7.02	Approved
38.	M/s. Adi Plastic Industries Pvt. Ltd., Kolhapur	01/94/180/876/AM08/ PC-IV	Revalidation of advance licence No. 3110018921 dt. 05.01.05	Approved
39.	M/s. Aarti Industries Ltd., Mumbai	01/94/180/342/AM08/ PC-IV	Revalidation of advance licence No. 0310296360 dt. 11.10.04	Approved
40.	M/s. Cotton Club (India), Mumbai	01/94/180/638/AM08/ PC-I	Extension in EO period of advance licence No. 0310256044 dt. 03.03.04	Approved
41.	M/s. Emmessar Biotech & Nutrition Ltd., Mumbai	01/94/180/888/AM08/ PC-I	For revalidation of advance license No. 0310306066 dt. 08.12.04 for six months.	Approved
42.	M/s. Havell's India Ltd., Nioda	01/94/180/532/AM08/ PC-I	For revalidation of advance license No. 0510134496 dt. 06.08.04 for six months.	Approved

43.	M/s. Kay Bouvet Engineering Pvt. Ltd., Pune	01/94/180/517/AM08/PC-I	For revalidation of advance license No. 03110013971 dt. 12.01.04 for six months.	Approved
44.	M/s. Mulberry Silks Ltd., Banglore.	01/94/180/600/AM08/PC-I	For revalidation of advance license No. 0710034069 dt. 17.11.04.	Approved
45.	M/s. Multi Shaper (India) Pvt. Ltd., Ahmedabad	01/94/180/596/AM08/PC-I	For revalidation of advance license No. 0810041659 dt. 30.08.04.	Approved
46.	M/s. Prachi Pharmaceuticals Pvt. Ltd., Mumbai.	01/94/180/589/AM08/PC-I	For revalidation of advance license No. 0310190733 dt. 27.03.2003.	Approved
47.	M/s. Swastika Castal Ltd., Kolkata	01/94/180/204/AM08/PC-I	For revalidation of advance license No. 0210064461 dt. 17.05.2004.	Approved
48.	M/s. Siddhart Colorchem Ltd., Mumbai	01/94/180/169/AM08/PC-I	EOP Extension against advance license No. 0310172873 dt. 17.12.02 upto 39 months for regularization purpose.	Approved
49.	M/s. SNJ Synthetics Ltd., Hyderabad	01/94/180/498/AM08/PC-I	For revalidation of advance license No. 0910021262 dt. 27.12.2004.	Approved
50.	M/s. Harman Finochem Ltd., Mumbai	01/60/162/142/08/EFGC(PRC)	Clubbing and redemption of 4 adv. Licences.	Rejected
51.	M/s. Thyssenkrupp Industries India, Mjumbai	01/60/526/426/ 08/EFGC(PRC)	Regarding refund of duty drawback of the Excise Duty+Education Cess against deemed export supply to mega power project under para 8.2(g) of FTP.	Approved
52.	M/s. M.J. Biopharma Pvt. Ltd., Mumabi	01/60/162/47/AM07/EFGC(PRC)	Regarding EOP extension in advance authorisaton No. 0310302186 dt. 16.11.2004	Rejected

53.	M/s. Tube Turn (India) P. Ltd., Mumbai	01/60/162/492/AM08/EFGC(PRC)	Regarding revalidation of advance licence No. 0310326657 dt. 20.04.2005	Approved
54.	M/s. Garware-Wall Ropes Ltd., Pune	01/60/162/12/AM07/EFGC(PRC)	Regarding revalidation of advance licence No. 0311004470 dt. 16.02.2004	Approved
55.	M/s. Betul Oils & Clours Ltd., M.P.	01/60/162/424/AM08/EFGC(PRC)	Revalidation against split up advance licence Nos. 22313439 dt. 31.12.1998 issued in main licence No. 31002927 dated 31.12.1998.	Approved
56.	M/s. Vasu Yarn Mills India (P) Ltd., T.Nadu	Mis.16/AM08/DBK Cell	To allow refund of Terminal Excise Duty of Rs. 32,53,624/- disallowed by the Office of the Jt. DGFT Coimbatore in respect of supplies made prior to the date of invalidation (i.e. 21.4.2005) but after the date of issue of EPCG authorization No. 3230004211 dt. 8.3.2005.	Approved
57.	M.s. Punit Creation, Mumbai	01/94/180/920/AM08/PC-I	EOP Extension against advance (i) license No. 0310200675 dt. 7.5.03, (ii) 0310203298 dt. 22.5.03 and (iii) 0310195048 dt. 16.4.03	Approved
58.	M/s. Parekh Industries, Ahmedabad	01/94/180/657/AM08/PC-I	Revalidation of advance license No. 081039006 dt. 28.5.2004	Approved
59	M/s. Prag Copigraph Pvt. Ltd., Mumbai	01/94/180/397/AM08/PC-I	Revalidation of Advance Lic. No. 0310285255 dt. 10.08.2004	Approved
60.	M/s. Aadi Plastic Industries Pvt. Ltd., Kolhapur	01/94/180/878/AM08/PC-IV	Revalidation of Advance Lic. No. 3110019604 dt. 21.02.2005	Approved
61.	M/s. Swastic Tubes (P) Ltd., Kanpur	01/94/180/609/AM08/PC-I	Revalidation of Advance Lic. No. 0610007314 dt. 28.04.2004	Approved

62.	M/s. Shilpa Medicare Ltd., Raichur	01/94/180/616/AM08/PC-I	EOP extension against Advance Lic. No. 0710021299 dt. 23.05.2003 upto 31.12.2006 (i.e. 43 months + 8 days)	Refjecgtd
63.	M/s. Manglam Drugs and Organics Ltd., Mumbai	01/94/180/993/AM08/PC-IV	Revalidation of Advance Lic. No. 0310275733 dt. 18.06.2004	Approved
64.	M/s. Aadi Plastic Industries Pvt. Ltd., Kolhapur	01/94/180/880/AM08/PC-IV	Revalidation of Advance Lic. No. 3110019406 dt. 17.02.2005	Approved
65.	M/s. Aadi Plastic Industries Pvt. Ltd., Kolhapur	01/94/180/879/AM08/PC-IV	Revalidation of Advance Lic. No. 3110018930 dt. 06.01.2005	Approved
66.	M/s. Sabero Organics Gujarat Ltd., Mumbai	01/94/180/663/AM08/PC-I	Revalidation and enhancement of value Advance Lic. No. 0310304961 dt. 2.12.2004	Approved
67.	M/s. Sumira Plastics, Mumbai	01/94/180/595/AM08/PC-I	EOP Extension against Advance Lic. No. 0310266403 dt. 30.04.2004	Approved

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ANNEXURE-I

LIST OF OFFICERS PRESENT IN PIC MEETING NO.04/07-08 HELD ON 30.1.2008 AT 11.00 AM .

1. **Shri R.S.Gujral, DGFT – in the**
2. **Shri M. Balagangadhran, Addl. DG**
3. **Shri S.K.Samal, Jt.DGFT**
4. **Shri Anil Agarwal, Jt.DGFT**
5. **Shri A.K. Singh, Jt.DGFT**
6. **Shri O.P.Hisaria, Jt.DGFT**
7. **Shri G.S.R. Reddy, Jt.DGFT**

8. **Shri Tapan Mazumder, Jt.DGFT**
9. **Shri A.C. Jha, Dy.DGFT.**

Annexure –II

Details of decision taken against individual cases :

Case No. 1 M/s. Prag Copigraph Pvt. Ltd., Mumbai

F.No.01/94/180/396/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No.0310330384 dt.17.5.2005.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310330384 dt.17.5.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EO period. Import entitlement would be reduced by RA in proportionate to exports effected.

Case No. 2 M/s. Kobian Exports India Ltd., Silvasa.

F.No.01/94/180/526/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No.0310265948 dt.28.04.04

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310265948 dt.28.04.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EO period.

Case No. 3 M/s. Alchem International Ltd., New Delhi

F.No.01/94/180/515/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for extension in EO period against advance authorisation No.0510109975 dt.28.11.03 for six months.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0510109975 dt.28.11.03 for a period of six months only from the date of endorsement, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the valid EOP.

Case No. 4 M/s.Cephram Milk Specialities Ltd.

F.No.01/83/218/14/AM00/DES.VI/III

Meeting No.10/AM08 date: 07.03.08

Subject : Request for extension in export obligation for the following advance authorisations as per details given below:

- (a) M/s.Cephram Organic Ltd.
 - (1) Licence No.3493603 dt.20.4.2005
 - (2) Licence No.2049026 dt. AM 03
 - (3) Licence No.2308855 dt. AM 05
 - (4) Licence No.2321593 dt.23.11.93
 - (5) Licence No.0544518 dt.22.2.95
- (b) M/s.Cephram Laboratories Ltd.
 - (1) Licence No.3493604 dt. AM 95
 - (2) Licence No.3488604 dt. Not given
- © M/s.Cebon India Ltd.
 - (1) EPCG Licence No.P/CG/2133946 dt.6.3.95.
- (d) M/s.Rajasthan Antibiotics Ltd.
 - (1) Licence No.02272201 dt.7.7.95
 - (2) Licence No.02270687 dt.23.12.95
 - (3) Licence No.1526449 dt. 98
 - (4) Licence No.1521433 dt not given.

The Committee noted that the following decision was taken by Grievance Redressal Committee in Department of Commerce in its meeting held on 28.3.07 :

“The Committee gave a patient hearing to the petitioner and noted that the Committee in its meeting held on 26.9.05, after appreciating all the relevant facts, had advised DGFT to extend the period of export obligation by 12 months from the date of endorsement in relaxation of the policy subject to the petitioner depositing Rs.2.00 Lakhs per month in a separate reserve account under DGFT and thereafter to remove the name of the Director(s)/Companies from the defaulter list. Further, the Committee had arrived at the decision after noting that a substantial part of the export obligation has been completed and the petitioner is ready to fulfill the remaining export obligation within the extended period, if allowed. The Committee, having regard to the fact that there is no change in the material facts of the case, directed DGFT to implement the decision taken by the Committee earlier, without any further delay.”

It was noted that the said decision of GRC has already been implemented by the concerned division of DGFT with DG's approval on file. It was, therefore, decided to accord ex-post facto approval to the above decision of GRC.

Case No. 5 M/s. Rusan Pharma Ltd., Mumbai

F.No.01/83/162/00860/AM08/DES.III

Meeting No.10/AM08 date: 07.03.08

Subject : Request for EOP extension by waiving the composition fee against advance authorisation No.0310110641 dt.19.11.2001.

The Committee noted that the following decision was taken by Grievance Redressal Committee in Deptt. of Commerce in its meeting held on 4.7.07 :

“The Committee gave patient hearing to the petitioner and noted that the petitioner has now discharge export obligation despite the fact that the initial orders were cancelled by their foreign buyer due to crashing of prices in Russia. Further, the imports made against advance licence seemed to have been utilised for the export product as the petitioner produced the cover of injection manufactured out of the duty free imports which was in Russian language and had since expired. Moreover, Grievance Committee of DGFT

had also noted that the petitioner had a certificate from Central Excise Authority to the effect that the finished product was still lying in the firm's premises. The Committee appreciated the hardships under which the petitioner discharged export obligation and therefore, directed the DGFT to take into account the exports already made by the exporter and to extend the export obligation period to that extent for redemption of the advance licence, without unduly burdening the exporter with composition fee which may be applied notionally in this case".

It was further noted that the said decision of GRC has already been implemented with DG's approval on file. The Committee decided to accord ex-post facto approval to the above decision of GRC.

Case No. 6 M/s.Sanya Plastics, Mumbai

F.No.01/60/162/248/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No.0310320464 dt.9.03.2005

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310320464 dt.9.03.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within the valid EOP.

Case No. 7 M/s.Niveditha Exim Pvt. Ltd., Hyderabad.

F.No.01/92/180/178/AM08/PC.II

Meeting No.10/AM08 date: 07.03.08

Subject : Condonation of procedural lapse in not obtaining prior permission of Customs for sub-contracting production process.

The Committee decided to condone the procedural lapse in not obtaining prior permission of Customs for sub-contracting production process.

Case No. 8 M/s.Pyramid Plastics, Mumbai.

F.No.01/94/180/658/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No.0310281648 dt.19.7.2004.

The Committee noted that EO fulfilled in this case is nearly 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310281648 dt.19.7.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 9 M/s. Prachi Pharma Pvt. Ltd., Mumbai

F.No.01/94/180/590/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No. 0310242541 dt.17.12.2003.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310242541 dt.17.12.2003 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within the valid EOP.

Case No. 10 M/s. Continental Carbon India Ltd., Ghaziabad.

F.No.01/94/180/636/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No.0510137817 dt.14.09.04.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0510137817 dt.14.09.04 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within the valid EOP.

Case No. 11 M/s. Sterlite Optical Technologies Ltd., Aurangabad.

F.No.01/94/180/947/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject : Request for clubbing of advance authorisations No. (i) 310202087 dt.14.5.2003 (ii) 310182060 dt.3.2.2003.

The Committee noted that EO has been fulfilled to the extent of 96% qty.wise on licence No. 310202087 dt.14.5.2003 and 150% on pro rata basis on licence No. 310182060 dt.3.2.2003. The Committee decided to revalidate the advance licence No. 310182060 dt.3.2.2003 for a period of six months from the date of endorsement on the licence only for regularisation purposes and for facilitating clubbing with the licence at (i) above, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 12 M/s. Shalina Laboratories P Ltd., Mumbai.

F.No.01/60/162/452/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for EOP extension for regularisation purpose against advance authorisation No.0310310820 dt.22.1.2005.

The Committee noted that the firm has not completed even 50% of the EO. against the advance authorisation No.0310310820 dt.22.1.2005. Hence, it was decided to reject the request of the firm for EOP extension.

Case No. 13 M/s. Teletube Electronics Ltd., Ghaziabad.

F.No.01/94/180/668/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for EOP extension against advance authorisation No.0510126880 dt.25.5.2004.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0510126880 dt.25.5.2004 for a period of six months from the date of endorsement on the licence, subject to payment of composition fee @1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of EO claimed to have been fulfilled within the valid EOP.

Case No. 14 M/s. Voltas Limited., Mumbai

F.No.01/60/162/467/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Clarification about validity of import licences for cancellation of ITC bonds under which consignments were provisionally cleared.

The Committee noted that Policy governing import of restricted items requires that licences have to be issued for such imports. The firm has no right to import the restricted items without a valid licence and take clearance from Customs. Accordingly no such licences issued subsequently can cover the imports already made on a retrospective basis. Otherwise, there will be no sanctity for restricted items and their imports and clearance. In view of this, the Committee decided to reject the request of the firm.

Case No. 15 M/s. Lupin Limited., Mumbai.

F.No.01/60/162/449/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for extension in export obligation period against advance authorisation No.0310411308 dt.7.12.2006.

The Committee noted that one of the import items in this case is Pencillin-G. Therefore, Committee decided that facility of EOP extension shall not be allowed in case of the present advance authorisation in terms of provisions contained in Para 4.22.1 of HBP.1

Case No. 16 M/s. Epic Enzymes Pharmaceuticals & Industrial Chemicals Ltd., Mumbai.

F.No.01/60/162/466/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0310275635 dt.18.06.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310275635 dt.18.06.2004 for a period of six months from the date of endorsement on the licence, to complete the balance import, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No. 17 M/s. Epic Enzymes Pharmaceuticals & Industiral Chemicals Ltd., Mumbai.

F.No.01/60/162/465/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0310300569 dt.3.11.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310300569 dt.3.11.2004 for a period of six months from the date of endorsement on the licence, to complete the balance import, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed and mentioned above within valid EOP.

Case No. 18 M/s. Om Intercontinental, Mumbai.

F.No.01/94/180/713/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.05310226904 dt.24.9.2003

The Committee noted that EO fulfilled in this case is 94.73% qty. wise and 103% value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 05310226904 dt.24.9.2003 for a period of two months only i.e. upto 23.7.2006, for regularisation purposes, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the valid EOP.

Case No.19 M/s.Alpha Technical Services Pvt. Ltd.

F.No.01/93/180/058/AM08/PC-1(B)

Meeting No.10/AM08 date: 07.03.08

Subject: Permission for import of at least six units of the Mixer Model 3.5T4 from M/s.Metalgalante Srl Italy without insistence on ARAI certification.

Prima facie, Committee noted that such Mixers will come on the road for operations. Hence, the above request was rejected.

Case No.20 M/s.S.K. Age Exports, Mumbai.

F.No.01/60/162/483/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for EOP extension against advance authorisation No.0310255796 dt.01.03.2004 for regularisation and redemption purposes.

The Committee noted that EO fulfilled in this case is 93.32% qty. wise within valid EOP and rest outside the EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310255796 dt.01.03.2004 to cover the balance EO fulfilled after the valid EOP for regularisation & redemption purposes, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the valid EOP.

Case No.21 M/s.Emami Limited.

F.No.01/60/162/350/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation against advance authorisation No.0210072638 dt.10.12.2004.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0210072638 dt.10.12.2004 for a period of six months from the date of endorsement on the licence to complete the balance import, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as aforesaid and claimed by the firm.

Case No.22 M/s.Tilda Riceland (P) Ltd., Gurgaon.

F.No.01/53/8/46/AM08/T-1/ILS

Meeting No.10/AM08 date: 07.03.08

Subject: Grant of Import licence with stock and sale condition.

The Committee noted from the agenda that Ministry of Agriculture has conveyed its “No Objection” to the firm’s request to import rice for stock and sale subject to the condition that rice so imported shall be supplied only to the restaurants and the same will not be put to retail sale in the market. In view of this, the Committee decided to accede to the request of the firm subject to the said condition imposed by Ministry of Agriculture.

Case No.23 M/s.Marine Electronic and Navigation System (P) Ltd., Mumbai.

F.No.01/53/162/967/M-32/AM08/ILS

Meeting No.10/AM08 date: 07.03.08

Subject : Grant of import licence for import of one X-Band BME Radar ARPA 252/6/M/FS.

The committee noted that the request here is for waiver of actual user condition for import of one X – Band BME Radar ARPA 252/6/M/FS. The Committee decided to solicit the views of MHA and Ministry of Defence regarding waiver of actual user condition in respect of import of such items i.e. X-Band BME Radar ARPA 252/6/M/FS, which may be strategically sensitive.

Case No.24 M/s.Sun TV Network Limited, Chennai.

F.No.01/53/8/515/AM07/S-101/Import Cell

Meeting No.10/AM08 date: 07.03.08

Subject : Request for deletion of condition imposed on One Pre-owned Challenger -604 and One No. Bombardier Challenger-605 against Import Licence Nos.0450000361 dt.8.1.2007 and 0450000360 dt.5.1.2007.

In view of DGCA’s comments , it was decided to accede to the request of the firm as per conditions laid down by DGCA.

Case No.25 M/s.Rashtriya Metal Industries Ltd., Mumbai

F.No.01/60/162/484/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation against advance authorisation No.0310319848 dt.3.3.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310319848 dt.3.3.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of aforesaid EO fulfillment status as claimed by the firm within valid EOP.

Case No.26 M/s.Shreechem Pharmaceuticals Pvt. Ltd., Mumbai

F.No.01/60/162/339/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0310318428 dt.24.2.2005.

It was noted that under HBP, the initial EOP for import of drugs is six months and RA can grant two extensions of 6 months each. Therefore, PRC should not consider any further extension beyond two extensions granted by RA. It was also decided that separately, view of Deptt. Of Chemicals may be obtained in the matter.

Case No.27 M/s.Ridhi Pharma, Ankleshwar.

F.No.01/60/162/242/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request to cover import already made and goods cleared against subsequently issued import licence No.3450000067 dt.1.6.2007 for restricted category.

The Committee noted that Policy governing import of restricted items requires that licences have to be issued for such imports. The firm has no right to import the restricted items without a valid licence and take clearance from Customs. Accordingly no such licences issued subsequently can cover the imports already made on a retrospective basis. Otherwise, there will be no sanctity for restricted items and their imports and clearance. In view of this, the Committee decided to reject the request of the firm.

Case No.28 M/s.The Godavari Sugar Mills Ltd., Mumbai.

F.No.01/60/162/495/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for export obligation period extension in advance authorisation No.0310304378 dt.30.11.2004.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310304378 dt.30.11.2004 for period of six months from the date of endorsement on the licence, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within the valid EOP.

Case No.29 M/s.Gandhi Industrial Corporation, Mumbai.

F.No.01/60/162/497/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance licence No.031032307 dt.24.3.2005.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 031032307 dt.24.3.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm within valid EOP.

Case No.30 M/s.M.J. Biopharm Pvt. Ltd., Mumbai

F.No.01/60/162/30/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for EOP extension against advance authorisation No.0310247400 dt.14.1.2004.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310247400 dt.14.1.2004 for a period of six months from the date of endorsement on the

licence subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP, and also subject to verification by RA of exports claims to be made by the firm.

Case No.31 M/s.Komit International, Mumbai

F.No.01/60/162/426/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorisation No.0310300401 dt.3.11.2004

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance licence No. 0310300401 dt.3.11.2004 upto 3.5.2008, subject to payment of composition fee @ 1% of the unutilized cif value of the licence.

Case No.32 M/s.The Godavari Suger Mills Ltd., Mumbai.

F.No.01/94/180/842/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for export obligation period extension against advance authorisation No.0310279976 dt.9.7.04 for six months.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310279976 dt.9.7.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within the valid EOP.

Case No.33 M/s.Balmer Lawrie-Van Leer Ltd., Mumbai.

F.No.01/60/162/513/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation against advance authorisation No.0310310401 dt.3.1.2005

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to revalidate the

advance licence No. 0310310401 dt.3.1.2005 for a period of six months from the date of endorsement on licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.34 M/s.SSP (Pvt.) Limited, Faridabad.

F.No.01/60/162/470/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation against advance authorisation No.0510154759 dt.31.3.05

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance licence No. 0310310401 dt.3.1.2005 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence.

Case No.35 M/s.Lupin Ltd.

F.No.01/60/162/514/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension for regularisation purposes against advance authorisation No.0310300796 dt.4.11.2004.

It was noted that under HBP, the initial EOP for import of drugs is six months and RA can grant two extensions of 6 months each. Therefore, PRC should not consider any further extension beyond two extensions granted by RA. It was also decided that separately, view of Deptt. Of Chemicals may be obtained in the matter.

Case No.36 M/s.Hindustan Composites Ltd., Mumbai.

F.No.01/60/162/204/AM07/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0310136483 dt.3.5.2002.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310136483 dt.3.5.2002 for the period upto 2.5.2004 for regularisation of exports made after

the valid EOP. This is subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within the valid EOP.

Case No.37 M/s.Hindustan Composites Ltd., Mumbai.

F.No.01/60/162/205/AM07/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0310149587 dt.24.7.2002.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise, as claimed by the firm. It was therefore decided to extend EOP against the advance licence No. 0310149587 dt.24.7.2002 for a period upto 23.7.2004 for regularisation purposes only, subject to payment of composition fee @ 1% per month on the duty saved amount vis-à-vis the export made after valid EOP and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.38 M/s.Aadi Plastic industries Pvt. Ltd., Kolhapur.

F.No.01/94/180/876/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.3110018921 dt.05.01.05.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3110018921 dt.05.01.05 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.39 M/s.Aarti Industries Ltd., Mumbai.

F.No.01/94/180/342/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0310296360 dt.11.10.04.

The Committee noted that EO fulfilled in this case is more than 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310296360 dt.11.10.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.40 M/s.Cotton Club (India), Mumbai

F.No.01/94/180/638/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0310256044 dt.3.3.04 for six months.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310256044 dt.3.3.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within valid EOP.

Case No.41 M/s.Emmessar Biotech & Nutrition Ltd., Mumbai

F.No.01/94/180/888/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0310306066 dt.08.12.04 for six months.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310306066 dt.08.12.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.42 M/s.Havell's India Ltd., Noida.

F.No.01/94/180/532/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0510134496 dt.06.08.04.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0510134496 dt.06.08.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.43 M/s.Key Bouvet Engineering Pvt. Ltd., Pune.

F.No.01/94/180/517/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.3110013971 dt.12.1.04.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3110013971 dt.12.1.04 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.44 M/s.Mulberry Silks Ltd., Bangalore.

F.No. 01/94/180/600/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0710034069 dt.17.11.2004

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0710034069 dt.17.11.2004 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.45 M/s.Multi Shaper (India) Pvt. Ltd., Ahmedabad.

F.No. 01/94/180/596/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0810041659 dt.30.8.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0810041659 dt.30.8.2004 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.46 M/s.Prachi Pharmaceuticals Pvt. Ltd., Mumbai.

F.No. 01/94/180/589/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0310190733 dt.27.3.2003.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310190733 dt.27.3.2003 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.47 M/s.Swastika Castal Ltd., Kolkata.

F.No. 01/94/180/204/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0210064461 dt.17.5.2004

The Committee noted that EO fulfilled in this case is 96%qty. wise and 100% value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0210064461 dt.17.5.2004 pro-rata to actual exports for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.48 M/s.Siddharth Colorchem Ltd., Mumbai.

F.No. 01/94/180/169/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0310172873 dt.17.12.2002 upto 39 months for regularisation purpose

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310172873 dt.17.12.2002 for a period upto 16.3.2006 , for regularisation purposes, subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the valid EOP.

Case No.49 M/s.SNJ Synthetic Ltd., Hyderabad.

F.No. 01/94/180/498/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0910021262 dt.27.12.04.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. .0910021262 dt.27.12.04 for a period of six months from the date of endorsement in the licence after pro-rata reduction in import entitlement, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm

Case No.50 M/s.Harman Finochem Limited, Mumbai.

F.No. 01/60/162/142/AM08/EFGC(PRC)

(ii)1/82/162/716/AM07/DES.III

Meeting No.10/AM08 date: 07.03.08

Subject: Request for clubbing and redemption of the following advance authorisations :

- | | | |
|-------|-----------------------|-------------------|
| (i) | 0310150438 dt.29.7.02 | expiry : 28.1.04 |
| (ii) | 0310137342 dt.9.5.02 | expiry : 08.11.03 |
| (iii) | 0310137282 dt.9.5.02 | expiry : 08.11.03 |
| (iv) | 0310187650 dt.12.3.03 | expiry : 11.9.04 |

The Committee noted that none of the licences is valid for clubbing, Therefore, Committee rejected the request of the firm for clubbing of the aforesaid licences.

Case No.51 M/s.Thyssenkrupp Industries India, Mumbai

F.No. 01/60/162/526/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject: Request for refund of duty drawback of the Excise Duty + Education Cess against deemed export supply to mega power project under Para 8.2(g) of FTP.

It was noted that the firm's deemed export supplies in this case have no import content nor any advance authorisation has been availed against these supplies. The Committee, therefore, decided to relax the condition of submission of PAC in Appendix 27 on account of the firm's claim of duty drawback in the deemed export supplies made to NTPC . It was decided that payment certificate issued by project authority in Appendix 22C may be accepted in this case towards claim of deemed export duty drawback under Para 8.2(g) of FTP, if the case is otherwise in order.

Case No.52 M/s.M.J. Biopharm Pvt. Ltd., Mumbai

F.No.01/60/162/47/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for EOP extension against advance authorisation No.0310302186 dt.16.11.2004.

It was noted that under HBP, the initial EOP for import of drugs is six months and RA can grant two extensions of 6 months each. Therefore, PRC should not consider any further extension beyond two extensions granted by RA. It was also decided that separately, view of Deptt. Of Chemicals may be obtained in the matter.

Case No.53 M/s.Tube Turn (India) Pvt. Ltd., Mumbai.

F.No.01/60/162/492/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation against advance authorisation No.0310326657 dt.20.4.2005.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310326657 dt.20.4.2005 for a period of six months from the date of endorsement in the licence, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.54 M/s.Garware Wall Ropes Ltd., Pune.

F.No.01/60/162/12/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation against advance licence No.3110014470 dt.16.2.2004.

The Committee noted that EODC has been issued in this case. It was therefore decided to revalidate the advance licence No. 3110014470 dt.16.2.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.55 M/s.Betul Oils & Flours Ltd, Betul (MP).

F.No.01/60/162/424/AM08/EFGC(PRC)

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation against split up advance licence No.2313439 dt.31.12.1998 issued in main licence No.31002927 dt.31.12.1998.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 2313439 dt.31.12.1998 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm. However, Committee was of the view that hi-protein meals made from Soyabean needs to be relooked into by the concerned NC, as to whether vitamins can be allowed for export of high Protein meals made from Soyabean. DG desired that an early decision may be taken in the matter.

Case No.56 M/s.Vasu Yarn Mills India (P) Ltd., Tamilnadu.

F.No.Misc.16/AM08/DBK Cell

Meeting No.10/AM08 date: 07.03.08

Subject : To allow refund of Terminal Excise Duty of Rs.32,53,624/- disallowed by the office of Jt. DGFT, Coimbatore in respect of supplies made prior to the date of invalidation (i.e. 21.4.2005) but after the date of issue of EPCG authorisation No.3230004211 dt.8.3.2005.

The Committee acceded to the above request of the firm.

Case No.57 M/s.Punit Creation, Mumbai

F.No.01/94/180/920/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance licence Nos.0310200675 dt.7.5.2003 and (ii) 0310203298 dt.22.5.2003 and (iii) 0310195048 dt.16.4.2003.

The Committee noted that EO fulfilled in respect of all the above three licences is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence Nos. Nos.0310200675 dt.7.5.2003 and (ii) 0310203298 dt.22.5.2003 and (iii) 0310195048 dt.16.4.2003 for a period of six months only subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have been made within the valid EOP.

Case No.58 M/s.Parekh Industries, Ahmedabad..

F.No.01/94/180/657/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation against advance authorisation No.0810039006 dt.28.5.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0810039006 dt.28.5.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No. 59 M/s. Prag Copigraph Pvt. Ltd., Mumbai

F.No.01/94/180/397/AM08/PC-1

Meeting No.10/AM08 date: 07.03.08

Subject : Request for revalidation of advance authorization No.0310285255 dt.10.8.2004.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No.0310285255 dt.10.8.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm. Import entitlement on the licence would be reduced by RA in proportionate to exports effected.

Case No.60 M/s.Aadi Plastic industries Pvt. Ltd., Kolhapur.

F.No.01/94/180/878/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.3110019604 dt.21.2.05.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3110019604 dt.21.2.05 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.61 M/s.Swastika Tubes Pvt. Ltd., Kanpur.

F.No. 01/94/180/609/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0610007314 dt.28.4.2004 for a period of one year.

The Committee noted that EO fulfilled in this case is 47% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0610007314 dt.28.4.2004 for a period of six months from the date of endorsement on the licence on pro rata reduction in the cif value of imports, subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.62 M/s.Shilpa Medicare Ltd., Raichur.

F.No. 01/94/180/609/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0710021299 dt.23.5.2003 upto 31.12.2006.

It was noted that under HBP, the initial EOP for import of drugs is six months and RA can grant two extensions of 6 months each. Therefore, PRC should not consider any further extension beyond two extensions granted by RA. It was also decided that separately, view of Deptt. Of Chemicals may be obtained in the matter.

Case No.63 M/s.Mangalam Drugs and Organics Ltd., Mumbai.

F.No. 01/94/180/993/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.0310275733 dt.18.6.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310275733 dt.18.6.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.64 M/s.Aadi Plastic industries Pvt. Ltd., Kolhapur.

F.No.01/94/180/880/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.3110019406 dt.17.2.2005

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3110019406 dt.17.2.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.65 M/s.Aadi Plastic industries Pvt. Ltd., Kolhapur.

F.No.01/94/180/879/AM08/PC-IV

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation of advance authorisation No.3110018930 dt.06.01.2005

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 3110018930 dt.06.01.2005 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.66 M/s.Sabero Organics Gujarat Ltd., Mumbai

F.No.01/94/180/663/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for revalidation and enhancement of value against advance authorisation No.0310304961 dt.2.12.2004.

The Committee noted that EO fulfilled in this case is 100% both qty. wise and value wise within valid EOP, as claimed by the firm. It was therefore decided to revalidate the advance licence No. 0310304961 dt.2.12.2004 for a period of six months from the date of endorsement on the licence subject to payment of composition fee @ 1% of the unutilized cif value of the licence and also subject to verification by RA of EO fulfillment status as claimed by the firm.

Case No.67 M/s.Sumira Plastics, Mumbai.

F.No.01/94/180/595/AM08/PC-I

Meeting No.10/AM08 date: 07.03.08

Subject: Request for EOP extension against advance authorisation No.0310266403 dt.30.4.04.

The Committee noted that EO fulfilled in this case is more than 50% both qty. wise and value wise within valid EOP, as claimed by the firm. Therefore Committee decided to extend the EO period in respect of advance licence No. 0310266403 dt.30.4.04.for a period of six months only subject to payment of composition fee of 1% per month on the duty saved amount vis.-a-vis the export made after the valid EOP and also subject to verification by RA of exports claimed to have made within the valid EOP.
